

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3064

ANSWERED ON:19.08.2011

IT OUTSTANDING

Chitthan Shri N.S.V.;Guddu Shri Premchandra;Maadam Shri Vikrambhai Arjanbhai;Panda Shri Prabodh;Yadav Shri Hukamdeo Narayan

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government maintain data relating to the number of persons against whom income tax of more than Rs. 10 lakh is outstanding;
- (b) if so, the details thereof and the total amount outstanding as income tax during each of the last three years, region-wise;
- (c) the details of amount outstanding as income tax against the registered companies alongwith reasons therefor, region-wise;
- (d) the amount of income tax outstanding for more than three years separately from individuals and companies alongwith the action taken to recover the dues,region-wise;
- (e) the number of persons and companies against whom notices have been issued and cases registered alongwith number of persons arrested in connection thereto;
- (f) the achievement made therefrom till date; and
- (g) the steps taken or proposed by the Government to ensure speedy disposal of cases, better recovery of revenue and also to discourage recurrence of tax evasion in future?

Answer

MINISTSER OF STATE IN THE MIISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): Sir, the Income Tax Department does not centrally maintain data relating to the persons against whom Income tax of more than Rs. 10 lakh is outstanding, Further, the region-wise details of outstanding income tax are also not maintained centrally. To furnish details would require compilation of data at all field formations spread throughout the country and the time and efforts required may not be commensurate with the objective sought to be achieved. However, the details of total amount outstanding as income tax during each of the iast three years are as under:

(Rs. in crore)

FY Total amount of
Income Tax
outstanding

2008-09 2,13,648

(as on

31.03.2009)

2009-10 2,48,927

(as on

31.03.2010)

2010-11 3,33,077

(as on

31.03.2011)

(c) The region wise details of amount outstanding as income tax against the registered companies are not maintained centrally in the income tax department. However, amount outstanding against companies for the last 3 years is as under:

(Rs. in crore)

FY Corporation Tax
outstanding

2008-09 75,509

(as on

31.03.2009)

2009-10 90,932
(as on
31.03.2010)

2010-11 1,36,316
(as on
31.03.2011)

(d): the data regarding amount of Income tax outstanding for more than three years is not maintained by the Income Tax Department. However, the amount of income tax outstanding for more than two years as on 1.04.2011 for income tax and corporation tax is as below:

(Rs. in crore)
Income tax Corporation Tax
1,08,673 29,158

Recovery of outstanding taxes is a continuous process in which old demands are liquidated (by way of collection or reduction) and new demands are added. Apart from the statutory measures taken for recovery of outstanding tax dues as prescribed under the Income Tax Act, 1961 (including attachment of Bank account, attachment and sale of Immovable property), following specific measures are being taken to expedite recovery of direct tax arrears:-

(i) Monitoring of outstanding arrears above Rs. 10 crore by CBDT along with the Directorate of Income Tax (Recovery).

(ii) Identification of cases involving substantial amount pending before Commissioners (Appeals) and ITAT and requesting these authorities to dispose off such appeals early so that the amount can be collected during current financial year itself.

(e) & (f) The details of prosecution proceedings launched against the tax defaulters for their wilful attempt to evade the payment of taxes are not being centrally maintained by the Department. However, as on 30.6.2011, a total number of 15978 prosecution proceedings for different offences under the Income Tax Act, 1961 are pending.

(g) The steps taken or proposed by the Government to ensure speedy disposal of cases are as Under:

i) Annually targets have been assigned to Commissioners of Income Tax (Appeal).

ii) Redistribution of the work load amongst CsIT (A).

iii) The department is requesting the Tribunal and Courts, on case to case basis for expeditious disposal.

iv) Further, cadre restructuring proposed by the department, envisages increasing the number of posts at different levels, with a view to, inter-alia, help the department to ensure speedy disposal of cases at CsIT(A) level and in managing litigation in timely and effective manner before Tribunals, High Courts and Supreme Court.

The steps for better recovery of revenue are as per reply to part (d) above.

To discourage recurrence of tax evasion, the Government has set up Tax Information Network (TIN), Integrated Taxpayer Data Management System (ITDMS), Computer Assisted selection of Scrutiny (CASS), Annual Information Return (AIR) etc.